

DANUBE INDUSTRIES LIMITED

Registered Office: 703-B, Synergy Tower, Opp. Commerce House, near Vodafone House, Corporate Road, Prahladnagar, Ahmedabad- 380015, Gujarat, India; **Tel:** 079 40030495; **Email:** dwekamindustries@gmail.com; **Website:** www.dwekamindustriesltd.co.in; **Corporate Identification Number:** L21015GJ1980PLC097420

This Advertisement is being issued by, Saffron Capital Advisors Private Limited ("Manager to the Offer"), on behalf of, Mr. Sunil Rajdev ("Acquirer"), pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto, ("Takeover Regulations") in respect of the open offer ("Offer") for acquisition of up to 15,00,000 (Fifteen Lakhs Only) fully paid-up equity shares of face value of Rs. 10 each ("Equity Shares"), representing 30% of the total voting share capital of Danube Industries Limited ("Target Company") on a fully diluted basis, as of the tenth working day from the date of closure of the tendering period of the open offer ("Voting Share Capital"), from the eligible shareholders of the Target Company for cash at a price of Rs. 5.50/- per Equity Share. The Detailed Public Statement ("DPS") with respect to the aforementioned Offer was published on January 25, 2019 in all the editions of Financial Express (English National Daily), Jansatta (Hindi National Daily), Mumbai Lakshadeep (Marathi Daily) and Ahmedabad Express (Regional Daily where the Registered Office of the Target Company is situated).

This Corrigendum is being issued pursuant to changes/amendments advised by SEBI vide its letter number SEBI/ HO/ CFD/ DCR1/ OW/P/2019/07676/1 dated March 25, 2019. Capitalized terms used in this Corrigendum but not defined herein shall have the same meaning as assigned to them in the DPS. This Corrigendum is being issued in all the newspapers in which the original DPS was published.

The shareholders of the Target Company are requested to kindly note the following information related to the Offer:

A) The revised schedule of activities pertaining to the Offer is set forth below:

Activity	Day and Date (Original)	Day and Date (Revised)
Public Announcement (PA)	Tuesday, January 22, 2019	Tuesday, January 22, 2019
Publication of DPS in the newspapers	Friday, January 25, 2019	Friday, January 25, 2019
Filing of the draft letter of offer (DLOF) with SEBI	Tuesday, February 05, 2019	Tuesday, January 29, 2019
Last date for a competitive bid	Wednesday, February 20, 2019	Friday, February 15, 2019
Last date for SEBI observations on draft letter of offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	Wednesday, February 27, 2019	Monday, March 25, 2019
Identified Date*	Friday, March 01, 2019	Wednesday, March 27, 2019
Letter of Offer to be dispatched to shareholders	Monday, March 11, 2019	Wednesday, April 03, 2019
Last date for revising the Offer price/ number of shares	Friday, March 15, 2019	Tuesday, April 09, 2019
Last Date by which the committee of the independent directors of the Target Company shall give its recommendation	Thursday, March 14, 2019	Monday, April 08, 2019
Date of publication of Offer Opening Public Announcement	Friday, March 15, 2019	Tuesday, April 09, 2019
Date of commencement of Tendering Period (Offer Opening Date)	Monday, March 18, 2019	Wednesday, April 10, 2019
Date of Expiry of Tendering Period (Offer Closing Date)	Monday, April 01, 2019	Thursday, April 25, 2019
Last Date for completion of all requirements including payment of consideration	Monday, April 15, 2019	Friday, May 10, 2019

* Identified Date is only for the purpose of determining the names of the Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirer and Promoter and Promoter group shareholders of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer.

OTHER INFORMATION:

- References to various dates as mentioned in Public Announcement dated January 22, 2019 ("PA") /DPS/Draft Letter of Offer dated January 28, 2019 ("DLOF") should be read as per revised activity schedule as mentioned above.
- The Open Offer shall continue and shall be completed as per the schedule set out above and updated in the Letter of Offer sent to shareholders of the Target Company.
- All the other terms and conditions remain unchanged
- The Acquirer accepts full responsibility for the information contained in this Corrigendum and also for the obligations of the Acquirer as laid down in Takeover Regulations.
- The PA, DPS, Corrigendum and Letter of Offer will also be available on SEBI's website (www.sebi.gov.in) and on the website of Manager to the Offer.

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER

SAFFRON

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SAFFRON CAPITAL ADVISORS PRIVATE LIMITED

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Investor Grievance: investorgrievance@saffronadvisor.com

SEBI Registration Number: INM 000011211;

Validity of Registration: Permanent

Contact Person: Amit Wagle/Shikha Jain



PURVA SHAREGISTRY (INDIA) PRIVATE LIMITED

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Fax No.: NA

E-mail: support@purvashare.com

Website: www.purvashare.com

SEBI Registration Number: INR000001112

Validity: Permanent

Contact Person: Rajesh Shah

Place: Ahmedabad
Date: April 04, 2019